

NOTICE.

Owing to the next Xmas and New Year holidays the Government Press will be closed from the 25th to the 29th December 1940, and the 1st January 1941, respectively. All notifications intended for publication in the *Orissa Gazette* of the 27th December 1940, must be sent to the Press not later than 4-30 p.m. on Saturday, the 21st December 1940. Notifications received after the said date will be held over for the following Gazette.



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 51 CUTTACK, FRIDAY, DECEMBER 20, 1940.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

CONTENTS

	PAGE.		PAGE.
PART I.—Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.	261-264	PART VII.—Advertisements and Notices, etc.	575-578
PART II.—Educational Notices, Results of Examinations, etc.	389-390	PART VIII.—Sale Notices of the Forest Department.	
PART III.—Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.	629-633	<i>(Nothing for publication.)</i>	
PART IV.—Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar and of the High Court. Papers extracted from the <i>Gazette of India</i> and Provincial Gazettes. Orders of Commandants of Volunteers Corps.	659-671	PART IX.—Circulars and General Letters by the Comptroller, Orissa.	33-34
PART V.—Acts of the Indian Legislature assented to by the Governor-General.		PART X.—Acts of the Legislative Assembly of Orissa.	
<i>(Nothing for publication.)</i>		<i>(Nothing for publication.)</i>	
PART VI.—Bills introduced into the Council of the Governor-General of India and Bills published before introduction in that Council.		PART XI.—Bills introduced into the Legislative Assembly of Orissa. Reports of Select Committees presented or to be presented to that Assembly and Bills published before introduction in that Assembly.	
<i>(Nothing for publication.)</i>		<i>(Nothing for publication.)</i>	
		SUPPLEMENT	1039-1050
		SUPPLEMENT (A).	
		<i>(Nothing for publication.)</i>	

PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK, K.C.S.I., I.C.S., GOVERNOR OF ORISSA, TO ANGUL AND CUTTACK.

DAY AND DATE.	STANDARD TIME.	PLACE.	REMARKS.
DECEMBER, 1940—			
Monday, 23rd ...	9-20 A.M.	Leave Puri ...	... By special train.
	2-12 P.M.	Arrive Meramandeli.	
	2-15 P.M.	Detrain and drive to the Circuit House, Angul.	

DAY AND DATE.	STANDARD TIME.	PLACE.	REMARKS.
DECEMBER, 1940— Tuesday, 24th to JANUARY, 1941— Wednesday, 1st Thursday, 2nd ...		HALT.	
	10-55 A.M.	Leave Circuit House, Angul ...	By car.
	11-25 A.M.	Arrive Meramandeli. Entrain.	
	11-30 A.M.	Leave Meramandeli ...	By special train.
	2-00 P.M.	Arrive Cuttack. Detrain and drive to the Circuit House.	
Friday, 3rd to Sunday, 5th Monday, 6th ...		HALT.	
	9-15 A.M.	Leave Circuit House, Cuttack...	By car.
	11-15 A.M.	Arrive Government House, Puri.	

All arrivals and departures will be private.

PARTY.

HIS EXCELLENCY THE GOVERNOR.

LADY HUBBACK.

Mrs. F. E. A. Taylor.

F. E. A. Taylor, Esq., I.C.S., Secretary to the Governor.

D. B. Moore, Esq., I.P., Aide-de-Camp to the Governor.

Subadar-Major and Hony. Lt. Bhim Singh Thapa, Bahadur, O.B.I., Hony. Indian Aide-de-Camp to the Governor.

All letters and telegrams intended for His Excellency the Governor and Party should be addressed to "Orissa Governor's Camp", without the addition of the name of any post town.

By order,

F. E. A. TAYLOR,

Secretary to His Excellency
the Governor of Orissa.

HOME DEPARTMENT.

NOTIFICATIONS.

The 18th December 1940

No. 8785-A.—Mr. H. Lal, I.C.S., Joint Magistrate and Deputy Collector, on return from leave, is posted to the Berhampur subdivision of the district of Ganjam.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

The 17th December 1940.

No. 8776-A.—The following notification issued by the Government of Bihar in the Appointment Department, is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

The 9th December 1940.

No. 2740-A.—The report of the Central Examination Committee having been

received, the result of the second half-yearly Departmental Examination of Assistant Magistrates and other officers, held from the 23rd to the 26th September 1940, is published for general information:—

* * * * *

IX.—OFFICERS EMPLOYED IN ORISSA.

The following officers of the joint cadre stationed in Orissa have passed in the subject or subjects mentioned opposite their names:—

Name.	Subject or subjects now passed.
1. Mr. I. H. MacDonald, I.C.S.	Law, Part II, Higher Standard and Oriya, Lower Standard.
2. Mr. R. S. Swann, I.C.S.	Law, Part II, Lower Standard and Oriya, Lower Standard.
3. Mr. B. Sivaraman, I.C.S.	Oriya, Higher Standard.

Y. A. GODBOLE,

Chief Secretary to Government.

EDUCATION DEPARTMENT.**NOTIFICATION.***The 13th December 1940.*

No. 5656-E.—Sri Nirmal Chandra Bose Mazumdar is appointed to act as a Lecturer in Mathematics in the Ravenshaw College at Cuttack in the junior branch of class II of the Orissa Educational Service temporarily for the period from the 8th November 1940 to the commencement of the Christmas holidays of the College in December 1940.

By order of the Governor,
S. DAS,
Secretary to Government.

SUBORDINATE EDUCATIONAL SERVICE.**NOTIFICATION.***The 14th December 1940.*

No. 28.—Sri Biraj Mohan Senapati, Headmaster of the Phulbani Middle English School, is allowed leave for twenty-nine days, viz., leave on average pay for nine days and leave on half average pay for twenty days, with effect from the 24th September 1940 to the 22nd October 1940, under rules 150, 155-57 and 163 of the Orissa Service Code.

S. C. TRIPATHI,
Director of Public Instruction.

SUBORDINATE CIVIL SERVICE.
HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.
NOTIFICATION.*The 17th December 1940.*

No. 6999-L.S.-G.—The services of Rai Sahib Sadhu Charan Sahu, Sub-Deputy Collector, are replaced at the disposal of the Home Department, with effect from the date on which he is relieved of his present duties as the Personal Assistant to the Director of Health and Inspector-General of Prisons, Orissa.

By order of the Governor,
S. DAS,
Secretary to Government.

OFFICE OF THE REVENUE
COMMISSIONER.

(INSPECTOR-GENERAL OF REGISTRATION.)

NOTIFICATIONS.*The 17th December 1940.*

No. 3542-Regn.—Sri Sarat Chandra Satpathy, Sub-Registrar, Tirtol (Cuttack), is appointed to be the Sub-Registrar, Tangi (Puri). Notification No. 2474-Regn., dated the 20th September 1940, posting him to Dharmasala (Cuttack), is cancelled.

The 17th December 1940.

No. 3543-Regn.—Sri Joynarayan Das, Sub-Registrar, Tangi (Puri), is appointed to be Sub-Registrar, Hinjili (Ganjam).

The 17th December 1940.

No. 3544-Regn.—Sri Dinabandhu Tripathy, Sub-Registrar, Hinjili (Ganjam), is appointed to be the Sub-Registrar, Tirtol (Cuttack).

E. R. WOOD,
Inspector-General of Registration.

CO-OPERATIVE SOCIETIES.**NOTIFICATIONS.***The 10th December 1940.*

No. 13091.—Whereas after the holding of an inquiry under sub-section (1), section 38 of the Madras Co-operative Societies Act (VI of 1932), into the constitution, working and financial condition of the Russelkonda Religious Association Co-operative Society bearing registration No J. 14 of 26th March 1926, in the district of Ganjam, I am of opinion that the said society ought to be dissolved; now, therefore, in exercise of the power conferred by sub-section (1), section 44 of that Act, I hereby cancel the registration of the said society.

And further, in exercise of the power conferred by sub-section (1), section 47 of the same Act, I hereby appoint the Assistant Registrar, Co-operative Societies, Berhampur Circle, Berhampur, to be liquidator of the above-named society.

The 14th December 1940.

No. 13252.—Whereas in consideration of an application made by not less than three-fourths of the members of the Bardhanpur Co-operative Society bearing registration No. 83/Ch. of 16th June 1926, in the district of Balasore, I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by clause (a), section 42 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint the Agent in charge of the Central Co-operative Bank, Balasore, to be liquidator of the above-named society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. ROY,
Deputy Registrar, Co-operative Societies, Orissa.

PUBLISHED UNDER THE AUTHORITY
OF THE HIGH COURT OF JUDICATURE
AT PATNA.

NOTIFICATIONS.

The 9th December 1940.

No. 53-A.—Sri Gadi Ranga Rao Garu, Additional Munsif of Aska in the judgeship of Ganjam-Puri, is appointed to be a Munsif in the judgeship of Cuttack-Sambalpur to be stationed ordinarily at Bhadrak, vice Sri Jagannath Mahanti, transferred.

The 9th December 1940.

No. 54-A.—Sri Ishvar Chandra Misra, Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, is appointed to be an Additional Munsif in the judgeship of Ganjam-Puri to be stationed ordinarily at Berhampur.

The 9th December 1940.

No. 55-A.—Sri Jagannath Mahanti, Munsif of Bhadrak in the judgeship of Cuttack-Sambalpur, under orders of transfer to Jajpur in the same judgeship, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 2,000 in value arising within the local limits of the Jajpur munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 100 within the local limits of the Jajpur munsifi.

The 9th December 1940.

No. 56-A.—Sri Nirmala Chandra Ganguli, Munsif of Kendrapara in the judgeship of Cuttack-Sambalpur, under orders of transfer to Cuttack in the same judgeship, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 4,000 in value arising within the local limits of the Cuttack and Jajpur munsifis.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 250 within the local limits of the Cuttack munsifi.

The 9th December 1940.

No. 57-A.—Sri Dvarika Nath Das, Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, under orders of transfer to Kendrapara in the same judgeship, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of

1887), to try under the ordinary procedure original suits up to Rs. 4,000 in value arising within the local limits of the Kendrapara munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 100 within the local limits of the Kendrapara Munsifi.

The 9th December 1940.

No. 58-A.—Sri Maithili Nath Mukherji, Munsif of Jajpur in the judgeship of Cuttack-Sambalpur, under orders of transfer to Cuttack in the same judgeship, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 2,000 in value arising within the local limits of the Cuttack munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 100 within the local limits of the Cuttack munsifi.

The 9th December 1940.

No. 59-A.—Sri Gadi Ranga Rao Garu, Additional Munsif of Aska in the judgeship of Ganjam-Puri, under orders of transfer to Bhadrak in the judgeship of Cuttack-Sambalpur, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 2,000 in value arising within the local limits of the Bhadrak munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 100 within the local limits of the Bhadrak munsifi.

By order of the High Court,

H. WHITTAKER,

Registrar.

ELECTION OF MUNICIPAL
VICE-CHAIRMAN.

NOTIFICATION.

The 12th December 1940.

Under rule III (i) of the rules for the election of Chairmen and Vice-Chairmen of the Municipal Councils, Sri T. Narasimha Rao Naidu has been declared duly elected as the Vice-Chairman of the Municipal Council, Parlakimedi.

[ILLEGIBLE],

Chairman.